milk products in the country have come to the notice of Government from time to time. A National survey on milk was conducted. The samples collected were analysed to address this issue. The survey which was restricted to limited samples, showed that a large number of them did not conform to the notified standards. But they were not found to be unsafe.

(b) To curb the menace of food adulteration, regular surveillance, monitoring and sampling of food products are undertaken by State/UT Governments under Food Safety and Standards Act, 2006. Food Safety and Standards Authority of India issues advisories from time to time to State/UT Governments to check the adulteration in food products.

Generic names of drugs on the packing

3194. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has decided to make it compulsory to mention the generic names of the drugs from which the drug is prepared on the packing of drugs;

(b) if so, the details thereof;

(c) whether Government has through Medical Council of India directed all the drug companies to follow the norms strictly while packing;

(d) whether Government has identified any companies which are not following the directions and still continuing to mention the company name instead of drugs' generic name;

(e) if so, the details thereof; and

(f) the action being taken by Government against such companies?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) As per Rule 96(1)(i) of the Drugs & Cosmetic Rules, 1945, it is mandatory to mention the proper name of the drug on the label in a more conspicuous manner than the trade name, if any. The Central Government has also issued statutory direction to the State/UT Governments on 1.10.2012 under Section 33P of the Drugs and Cosmetics Act, 1940 to instruct their respective drug licensing authorities to grant/renew licenses to manufacture for sale or for distribution of drugs in proper/generic names only.

(c) The manufacture and sale of drugs are not regulated by the Medical Council of India. The Central Drugs Standard Control Organisation (CDSCO) in the Central Government and the State Drugs Control Departments regulate manufacture and sale of drugs as per the provisions of the Drugs and Cosmetics Act, 1940 and the Drugs and Cosmetics Rules, 1945.

(d) No. such case has been reported to the CDSCO.

(e) and (f) Do not arise.

Misleading ADs for medical cures on visual media

†3195. DR. PRABHA THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether advertisements of medicines, to cure various serious ailments, on TV have Drug Controllers' approval and are licensed;

(b) whether the advertisements of illegal medicines ruins both money and health of patients; and

(c) the details of steps taken by Government to prevent it?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) Advertisements of drugs are regulated under the provisions of the Drugs & Magic Remedies (Objectionable Advertisements) Act 1954, administered by the State Governments. Advertisement of drugs in contravention of the provisions of the said Act is punishable with imprisonment and/or fine.

Rise in cases of thyroid disorders

†3196. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether disorders caused by the malfunctioning of the thyroid gland are on the rise among people at large;

(b) if so, the details thereof and the reasons therefor;

---

†Original notice of the question was received in Hindi.